

Sl.No.	State	Govt./Govt. aided Institutes	Private Institutes
12.	Gujarat	69	343
13.	Haryana	42	408
14.	Himachal Pradesh	19	59
15.	Jammu and Kashmir	24	18
16.	Jharkhand	22	35
17.	Karnataka	182	561
18.	Kerala	107	232
19.	Madhya Pradesh	82	430
20.	Maharashtra	121	1394
21.	Manipur	2	0
22.	Meghalaya	3	3
23.	Mizoram	3	0
24.	Nagaland	1	0
25.	Odisha	40	250
26.	Puducherry	11	20
27.	Punjab	49	327
28.	Rajasthan	61	383
29.	Sikkim	2	1
30.	Tamil Nadu	126	1219
31.	Tripura	7	1
32.	Uttar Pradesh	147	903
33.	Uttarakhand	49	112
34.	West Bengal	75	162
GRAND TOTAL		1551	8547

Discontinuation of MDMS

†2402. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is going to discontinue the Mid Day Meal Scheme (MDMS), being run in the schools;

†Original notice of the question was received in Hindi.

(b) if so, the details of reasons on the basis of which it has been decided to discontinue this scheme;

(c) whether, due to discontinuation of this scheme, 'Sarva Shiksha Abhiyan' campaign of the Government would be adversely affected, and if not, the details thereof; and

(d) whether Government is contemplating to launch another scheme in place of this scheme?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) No, Sir.

(b) to (d) Does not arise.

Abuse of children by teachers

2403. SHRI PARIMAL NATHWANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has an assessment of the number of cases in which children were physically abused by their teachers in Government-run schools during the last three years and the current year and if so, the details thereof, State-wise;

(b) whether Government proposes to bring stringent law to deal with cases of child abuse particularly against school officials and if not, the reasons therefor;

(c) the number of schools that have formed corporal punishment monitoring cells; and

(d) the steps taken to ensure that all schools have a corporal punishment monitoring cells?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) The management of most Government schools is the responsibility of State/UT Governments. The Government has issued guidelines under Section 35 of RTE Act on safety and security of children in schools including prevention of physical abuse. The Central Board of Secondary Education (CBSE) being a national school education board has also made several provisions in its affiliation Bye-Laws to prevent violence and sexual abuse in affiliated schools.

(c) and (d) Corporal punishment is prohibited under Section 17 (1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. Section 17 (2) of the Act also provides that whoever contravenes the provisions of sub-section (1) shall be liable to disciplinary action under the service rules applicable to such persons. Government has issued an Advisory to State/UT Governments for eliminating Corporal Punishment in schools.